

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

DATE: 19.7.93

O.A. 201/93

1. B. Omara, Thaivila Veedu,
T.C. 50/198, Kalady, Karamana.
2. T.O. Sindhu, Thaivila Puthen Veedu
Kalady Karamana
3. T.O. Bindu, Thaivila, Veedu
-de-
4. T.O. Indu
-de-

Applicants

vs.

1. The General Manager, Telecom
Trivandrum Telecom District,
Trivandrum
2. The Chief General Manager,
Telecom, Kerala Telecom Circle
Trivandrum
3. Telecom Commission, represented by
its Chairman, Telecom Directorate
New Delhi
4. Union of India represented by its
Secretary, Ministry of Communication
New Delhi

Respondents

Mr. G. Sreedharan Chempazhanthiyil
Mr. Kedeth Sreedharan ACGSC

Advocate for
applicants
Advocate for
respondents

CORAM

THE HON'BLE MR. N. DHARMADAN JUDICIAL MEMBER

JUDGMENT

MR. N. DHARMADAN J.M.

Applicants are wife and children of late Sri B. Thankappan, deceased Govt. employee, who died on 11.8.89 while working as Sub Inspector in the Telecom. Department. Applicants approached this Tribunal attacking the appointment of T.O. Harikumar, Punnavilakathu Veedu, Pachalleor, Thiruvallam Trivandrum praying that compassionate appointment may be given to one of the children of the deceased govt. employee. During the pendency of the original application, T.O. Harikumar expired on 31.3.93 in an accident and his name was deleted from the party array.

2. When the case came up for final hearing today, learned counsel for respondents produced before me a communication received from the General Manager, office of the CPMG, Trivandrum stating that the fifth respondent who was the son of the deceased govt. employee to whom department offered appointment on compassionate ground, ~~time~~ expired and the fourth applicant's case is being considered for appointment granting compassionate/and the proposal in this behalf has already been placed before the Circle Relaxation Committee for consideration.

3. In the light of this statement, I am of the view that this application can be closed.

4. Learned counsel for applicants was also heard. He has no objection in closing the application after recording the above said statement of the learned counsel for respondents. Accordingly, the application is closed after recording the aforesaid statement.

5. There shall be no order as to costs.

 19.7.93.

(N. DHARMADHAN)
JUDICIAL MEMBER
19.7.93

kmn